

**CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)**

Weekly Schedule for the month of July, 2016 (25.7.2016 to 29.7.2016)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
26.7.2016 Tuesday At 10.30 A.M. Miscellaneous & Transmission Tariff Petitions	1.	77/MP/2016	CGPL	Petition under Article 13 of the Power Purchase Agreement dated 22.4.2007 read with Clause 4.7 of the Competitive Bidding Guidelines and Section 79 of the Electricity Act, 2003. <i>(On admission)</i>
	2.	14/MP/2016	BSES Yamuna	Petition for unlawful denial to modify LTA; incorrect and improper Regional Transmission Accounting and seeking necessary directions under Section 79 (1) (c) read with 79 (1) (f) of the Electricity Act, 2003.
	3.	76/MP/2016	NLDC	Petition under Regulation 24 read with Regulation 111 of CERC (Conduct of Business) Regulations, 1999 and Regulation 14 (Power to give directions) and Regulation 15 (Power to Relax) of the CERC (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.
	4.	87/MP/2016	RRWTL	Petition for approval under Sections 17 (3) & 17 (4) of the Electricity Act, 2003 for Assignment of Licence by way of creation of security interest in favour of security trustee/lenders and other security creating documents/financial agreements by way of mortgage properties and project assets of Raipur-Rajnandgaon-Warora Transmission Project.
	5.	63/TDL/2016	CSEPL	Petition for grant of inter-State Trading Licence under CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations 2009.
	6.	95/MP/2016 along with I.A. No. 23 of 2016.	ES(J)L	Petition under Section 79 (1) (f) read with Section 79(1) (b) of the Electricity Act, 2003 for the adjudication of disputes arising from the termination of the Power Purchase Agreement (PPA) dated 9.7.2010 by the Bihar State Power (Holding) Company Limited.
	7.	6/RP/2016	JPL	Petition for review of order dated 18.12.2015 in Petition No. 135/TT/2012.
	8.	243/TT/2014	PGCIL	Approval for determination of Transmission tariff from COD to 31.3.2019 for Special Protection Scheme (SPS) for Northern Regional Grid Stage-II under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff Regulations, 2014).
26.7.2016 Tuesday At 2.30 P.M. Misc. Petitions	14.	159/MP/2012	CGPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding. <i>(Remanded by ATE)</i>
28.7.2016 Thursday At 10.30 A.M. Misc. Petitions	1.	89/MP/2016	BSES	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with: (a) Regulations 2(14) and 2(30) read with Regulation 21 of CERC (Terms and Conditions of Tariff), Regulations, 2009 (b) Regulation 3(15) and Regulation 3(44) read with Regulation 30 of CERC (Terms and Conditions of Tariff), Regulations, 2014 (c) Clause 5.5 of the Power Purchase Agreement dated 13.08.2009 entered into between the petitioner and PPCL; seeking adjudication of dispute between BSES Rajdhani Power Limited (BRPL) and Pragati Power Corporation Limited (PPCL) regarding declaration of Availability by Pragati-III Combined Cycle Power Project. <i>(On admission)</i>
	2.	188/MP/2015 with IA No. 17 of 2016	SE&ML	Petition under Section 79 (1) (f) & (c) and other applicable provisions of the Electricity Act, 2003, read with Regulation 32 of the CERC (grant of Connectivity, Long-term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 against the arbitrary acts and omissions of respondent inter-alia towards threatening encashment of bank guarantee furnished by petitioner under the terms of Agreement for Long Term Access with System Strengthening (Agreement) dated 14.3.2012, executed between the parties. <i>(On admission)</i>

	3.	I.A. No.27/2016 in Petition No. 79/MP/2016	MCC&PL	Interlocutory application seeking clarification that interim order dated 26.5.2016 passed by the Commission is operative and has not been vacated and to restrain the respondent and its officer/ employees/agents from taking any coercive steps against the applicant to recover the amounts demanded under PoC Bills .
	4.	73/MP/2016	MCCPL	Petition under Section 79 (1) (c) read with Regulations 8 and 26 of the CERC (Open Access in inter-State Transmission) Regulations, 2008
	5.	28/MP/2016	MPL	Petition under Regulation 111 of CERC (C&B) Regulations, 1999 seeking clarification on the methodology of computation of availability for Inter-State Generating Stations such as Maithon Power Ltd for which capacity has been tied up in Mega Watt basis.
	6.	303/MP/2015	Vedanta	Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter-State transmission and related matters) Regulations, 2009.
	7.	03/MP/2016	Vedanta	Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5th July, 2010 under Regulation 2010 read with Regulation 32 of the CERC(Grant of Connectivity, Long Term Access and Medium Term Open Access in inter- State Transmission and related matters) Regulations, 2009.
	8.	61/GT/2016	GMRKEL	Petition for determination of Generation Tariff for the period 1.4.2014 to 31.3.2019 and Truing up of Generation Tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from 3 X 350 MW Kamalanga Thermal Power Plant of GMR -Kamalanga Energy Limited(GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for the Odisha Distribution companies .
	9.	261/GT/2014	SJVNL	Petition for approval of generation tariff of NapthaJhakri Hydro Electric Power Station (6X250MW) for the period 1.4.2014 to 31.3.2019.
	10.	8/GT/2016	SJVNL	Petition under section 62 and 79(1) (a) of the Electricity Act, 2003 read with Chapter-V of the CERC(C&B) Regulation 1999 for revision of tariff of NathpaNjakri Hydro Electric Power Station for the period 1.4.2004 to 31.3.2009
	11.	7/GT/2016	UPCL	Revision of tariff of Udupi Thermal Power Station (2 x 600 MW) for the period from 11.11.2010 to 31.3.2014 (after truing up exercise).
	12.	141/TT/2015 along with I.A.No.21/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2010 for MB TPS (ANUPPUR)- Jabalpur Pooling Station 400 KV D/C (Tripple Snowbird) Line only under Transmission System for connectivity of MB Power (M.P) Ltd in WR for tariff block 2014-19 period.
	13.	20/RP/2016	KBUNL	Petition for review of order dated 9.2.2016 in Petition No.207/GT/2013 and 260/GT/2014 regarding approval of generation tariff of Muzaffarpur TPS, Stage-I (220 MW).

(T. D. PANT)
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27.7.2016

